

---

**(2017) 07 CAL CK 0055**  
**In the Calcutta High Court**  
**Case No : 1135 of 2017**

SMT. RENUDEVI KEJRIWAL & ANR.

APPELLANT

Vs

SRI SANJAY KUMAR MIHARIA

RESPONDENT

---

**Date of Decision :** 20-07-2017

**Acts Referred:**

**Citation :** (2017) 07 CAL CK 0055

**Hon'ble Judges :** I. P. Mukerji

**Bench :** SINGLE BENCH

**Advocate :** Arun Kr, Deb, ?Quazi Fazle Ahmed, ?Partha Pratim Dey, ?Agniv Sinha, ?Arup Banerjee, ?Omar Sarif

**Final Decision :** Disposed off

---

## **Judgement**

1. On 25th January, 2017, this Court appointed Mr. Justice Subrata Mitra (Retired Chief Judge of the City Civil Court) as the sole Arbitrator. By the letter dated 28th February, 2017, he declined to act as an Arbitrator by citing reasons.
2. In those circumstances, I appoint Ms. Anwari Quraishi, Advocate of this Hon'ble High Court, in his place and stead at a consolidated remuneration of Rs.30,000/-, to be borne by the parties in equal share.
3. The learned Arbitrator will appoint a clerk and a stenographer whose remuneration and the other costs and charges of the arbitration will be borne by the parties in equal share.
4. The learned Arbitrator will adjudicate the disputes as mentioned in this

Section 11 application along with any other dispute that may arise between the parties

from the statement of claim, counter-statement and counter claim, if any, to be filed as

per the direction of the learned Arbitrator.

5. I most humbly request the learned Arbitrator to enter upon the reference

as soon as possible and make and publish the award within 12 months from the date of

entering upon the reference.

6. This application is disposed of.